

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE**

Policy Circular No: 31 (RE-00)/2000-2001

Dated: 18th Oct., 2000

**ALL LICENSING AUTHORITY
ALL COMMISSIONERS OF CUSTOMS**

Subject: Issuance of transferable advance licence in respect of exports effected prior to 01.04.2000.

Requests have been received from exporters for the grant of transferable advance licence against their pending applications in respect of exports effected by them before 01.04.2000. The issue has been examined in this office and it has been decided that the transferable advance licence may not be allowed to be issued after the notification of revised EXIM Policy on 31.03.2000, even in respect of exports affected on or before 31.03.2000. However, the prorata enhancement in respect of already-issued transferable advance licences may be allowed to cover exports affected up to 31.03.2000, even if it may amount to enhancement beyond 100% in value and quantity. This enhancement may not, however, cover the exports affected on or after 01.04.2000.

This issues with the approval of the Director General of Foreign Trade.

(A .K. Srivastava)
Dy. Director General of Foreign Trade